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Open Sky Eastern India's Cable TV Operators

7577. SHRI VIREN J. SHAH; SHRI PRAMOD MAHAJAN:

Will the Minister of IFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to a report published in the Economic Times, New Dilhi, dated the 22nd May, 1994 under tie caption, "Open sky for Eastern India's Cable TV Operators";

(b) if so, what are the facts and details in this regard;

(c) how Government propose to meet the situation of foreign broadcasters ruling over India;

- (d) whether the cable television operators in the eastern parts of ihe country are resorting to their own version of open sky policy,

(e) if so, what are the facts in this regard; ;

(f) to what extent these operations are likely to affect oth^r parts of the country;

(g) what is Government's open sky policy; and

(h) what steps Government haw taken or propose to take to check the operation of picking up of signals from far off satellites by the cable TV operators?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b) Yes Sir However, Government does not have any details other than those mentioned in the news item.

(c) I,t is Government's constant endeavour to bring about a qualitative improvement in the programmes on doordar-shan in order to sustain the interest of its viewers. (d) The Government is not, aware °f any private party resorting to their own version of open sky policy.

(e) and (f) Do not arise.

(g) and (h) Government does not contemplate any move to check the pick- 'ing u p of signals from foreign satellites.

False declaration of circulation by dailies and weeklies in Kama aka

7578. SHRI K. RAHMAN KHAN: Will the Minister of 1NFORMATON /1ND BROADCASTING be pleased to state:

(a) in how many cases the Registrar of Newspapers has initiated action for false declaration of circulation by dailies E.P.4 weeklies in Karnataka

(b) whether the Registrar of Newspapers is aware that some of the weeklies and dailies have given false declarations of their circulation for getting Newsprint quota without actually puVbh-in the publications;

(c) what are the agencies through which the Registrar of Newspaper, gets such cases investigated; and

(d) what is the circulation revenue of each of the Urdu Dailies in Karnataka which are claiming a circulation of more than 7000 copies per day

THE MINISTER OF STATE OF * THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO); (a) There was only one instance involving a Kannada daily in which case the Newsprint Entitlement Certificate issued daring 1993-94 was cancelled.

(b) "Mo such $ca\$e_s$ has come to the notice of the Registrar of Newspapers for India (RNI).

(c) Such cases ate instigated by ENI through his own ;ircis!nt.'.">n teams.

(,'d) Government does : *S have information about the revenus t&raiqp of

Abolition of Board of Film Certification

7579. SHRI S. S. AHLUWALIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to abolish the Beard of Film Certification in view of the openness allowed in films which are freely depicting excess violence and sex therein;

(b) if not, the reasons therefor; and

(c) what action Government propose to take to check excess violence, sex and vulgarity in films?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION A>JD BROADCASTING (SHRI K. P. 3INGH DEO): (a) No, Sir.

(b) Under the Cinematograph Act, '952, all films intended for public exhibition in India are required to be certified by the Central Board of Film Certification.

(c) The Central Government has already issued guidelines for certification of films under the Cinematograph Act, 1952. A copy of the guidelines issued on 6-12-91 is annexed as Statement (See below). Guidelines 2(i),2(iv) 2(vii) and 2(viii) specifically relate to checking of excessive violence, sex and vulgarity in films. Any part of the film which violates any one or more of the guidelines is deleted before a certificate is granted. Where s film is ccs-?idered not suitable for exhibition to ion-adults, it is granted 'A' Certificate. If the objectionable impact cannot be -rernoved by deletions, the film is refused a certificate. Instructions have also Ken issued to the Central Board of film Certification to ensure that gaide-lines especially relating to sex an;? violence are strictly adhered to so that sartified films do not attract charges &2 obesenity and excessive violencs.

Statement

[To be published in the Extraordinary Gazette of India Part II Section 3 Sub-Section (ii)]

Government of India Ministry of

Information and Broadcasting New Delhi, the

6th December, 1991

NOTIFICATION

S.0.836(E) In exercise of the powers conferred by sub-section (2) of section 5B of the Cinematograph Act, 1952 (37 of 1952) and in supersession of the notification of the Government of India in the Ministry of Information and Broadcasting No. S.0.9(E) dated the 7th January, 1978, except as respects things done or omitted to be done before such supersession, the Central Government hereby directs that in sanctioning films for public exhibition, the Board of Film Certification shall be glided *by* the following principles;

1. The objectives of film certifica tion will be to ensure that;

(a) the medium of ii!m remains responsible and sensitive to the values r,nd standards of society;

(b) artistic expression and creative freedom are not unduly curbeds

(c) certification is responsive to social change;

(d) the medium of film provides cie^n and healthy entertainment, au*i

(e) as far as possible, the film is re;thetic value and cinematically a good standard.

2. In pursuant* of the above objec tives, the Board of Film Centification shall ensure that.-

(i) anti-social activities such as lence are not g'orified or justified;

(ii) the modus operandi of crime nals, other visuals or wcr^s like'y iacite the commission to any offence are not deplctad;